

**HIGH COURT APPELLATE SIDE, BOMBAY  
SITTING LIST W.E.F. 20<sup>th</sup> AUGUST 2018**

Sr. No.	Present sitting	Assignment.
1	<p>The Hon'ble The <b>ACTING CHIEF JUSTICE</b> <b>AND</b> The Hon'ble Shri Justice <b>G. S. KULKARNI</b> <b>(Court Room No. 52)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :- (A) All Civil Writ Petitions Relating to Municipal Corporation, Cantonment areas, (excluding Labour /Service matters) and the matters under M.R.T.P. concerning above areas. (B) All Writ Petitions and Public Interest Litigations relating to the persons with disabilities. ( C ) All Civil Writ Petitions and Public Interest Litigations relating to challenging Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) All Civil Writ Petitions and Public Interest Litigations relating to Child Friendly Courts.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>
2.	<p>The Hon'ble Shri Justice <b>S. S. KEMKAR</b> <b>AND</b> The Hon'ble Shri Justice <b>SARANG V. KOTWAL</b>  <b>(Court Room No. 21)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :- (A) All Civil Writ Petitions for admission, hearing and order matters therein: i) relating to Municipal Council, Zilla Parishad, Nagar Panchayats and Gram Panchayat including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/Service matters) and the matters relating to M.R.T.P. concerning above mentioned areas. ii) Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.  (B) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.3.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>

<p>3.</p>	<p>The Hon'ble Shri Justice <b>A.S. OKA</b> <b>AND</b> The Hon'ble Shri. Justice <b>M. S. SONAK</b> <b>(Court Room No. 13)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Public Interest Litigations relating to infrastructure of all Courts in the State of Maharashtra.</p> <p>(B) Civil Writ Petitions relating to Forests.</p> <p>(C) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(D) All Letters Patent Appeals.</p> <p>(E) Civil Writ Petitions against order of Central Administrative Tribunal and Maharashtra Administrative Tribunal.</p> <p>(F) All Civil Writ Petitions and Public Interest Litigations relating to Women and Children.</p> <p style="text-align: center;"><b>AND</b></p> <p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p>
<p>4</p>	<p>The Hon'ble Shri Justice <b>S.C. DHARMADHIKARI</b> <b>AND</b> The Hon'ble Shri. Justice <b>B. P. COLABAWALLA</b></p> <p><b>(Court Room No. 31)</b></p> <p><b>Commercial Appellate Division Bench</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Appeals under Section 13 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015.</p> <p>(B) All Arbitration Appeals pertaining to Division Bench.</p> <p>(C) Appeals, References and applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(D) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(E) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonment areas.</p> <p>(F) All Civil Writ Petitions and Public Interest Litigations relating to Energy and Airport.</p> <p style="text-align: center;"><b>AND</b></p> <p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p>

<p>5</p>	<p>The Hon'ble Shri Justice <b>B.R. GAVAI</b> <b>AND</b> The Hon'ble Shri. Justice <b>M.S.KARNIK</b> <b>(Court Room No. 43)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).</p> <p>(C) Civil Writ Petitions and Public Interest Litigations of even years not assigned to Other Courts.</p> <p style="text-align: center;"><b>AND</b></p> <p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p>
<p>6</p>	<p>The Hon'ble Shri Justice <b>RANJIT MORE</b> <b>AND</b> The Hon'ble Smt. Justice <b>BHARATI H. DANGRE</b> <b>(Court Room No. 40)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Public Interest Litigations not assigned to other Courts.</p> <p>(B) All Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge sheet, Complaints.</p> <p>(C) Criminal Confirmation Cases with connected Appeals.</p> <p>(D) All Conviction Appeals through Jail irrespective of years and Applications therein.</p> <p>(E) Writ Petitions relating to furlough, Parole, Remission and Commutation of Sentence.</p> <p>(F) All Preventive Detention matters.</p> <p>(G) Habeas Corpus matters and Criminal References</p> <p>(H) All other criminal work not assigned to other Courts.</p> <p style="text-align: center;"><b>AND</b></p> <p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p>

7	<p>The Hon'ble Shri. Justice <b>R.M. SAVANT</b> AND The Hon'ble Shri. Justice <b>K.K.SONAWANE</b>  (Court Room No. 3)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>All Civil Writ Petitions for admission, hearing and order matters therein :</p> <p>(A) Relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to Court No. 5.</p> <p>(B) Relating to APMC Act including Election matters and Caste Scrutiny matters pertaining to Elections.</p> <p>(C) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.</p> <p>(D) All Civil Writ Petitions and Public Interest Litigations of Odd years not assigned to other Courts.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>
8	<p>The Hon'ble Shri Justice <b>A.A. SAYED</b> AND The Hon'ble Shri. Justice <b>S.C. GUPTA</b>  (Court Room No. 28)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>Civil Writ Petitions for admission hearing and order matters therein :-</p> <p>(A) Relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(B) Relating to resettlement of project affected persons,</p> <p>(C) Relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) All Family Court Appeals</p> <p>(E) All Civil References</p> <p>(F) Contempt Appeals.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>
9	<p>The Hon'ble Shri Justice <b>S. S. SHINDE</b> AND The Hon'ble Smt. Justice <b>MRIDULA BHATKAR</b>  (Court Room No. 54)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Appeals and Applications therein.</p> <p>(B) All applications for Leave to Appeal.</p>

10	<p>The Hon'ble Shri Justice <b>K.K. TATED</b> AND</p> <p>The Hon'ble Shri Justice <b>SANDEEP K. SHINDE</b></p> <p><b>(Court Room No. 34)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-  (A) All First Appeals.  (B) Civil Writ Petitions Relating to Maharashtra Co- operative Societies Act.  (C) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.  (D) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>
11	<p>The Hon'ble Shri Justice <b>S.J. KATHAWALLA</b></p> <p><b>(Court Room No. 20)</b> <b>Commercial Division</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>(A) All Arbitration matters.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>
12	<p>The Hon'ble Shri Justice <b>R. G. KETKAR</b> <b>(Court Room No. 09)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-  (A) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/Provincial Small Causes Courts Act, including the orders passed by these Courts under C.P.C.  (B) Civil Contempt References from District Judiciary.  (C) Civil/Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Courts including matters arising from orders under Chapter- IX of Cr.P.C. And against orders of Criminal Courts arising from the said Chapter of Cr.P.C.</p>

13	<p>The Hon'ble Shri Justice <b>M.S. SANKLECHA</b> AND The Hon'ble Shri Justice <b>RIYAZ I. CHAGLA</b>  (Court Room No. 27)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Appeals, References and Applications under Indirect Taxes under Central Acts. (B) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (C) Chartered Accountant References.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>
14	<p>The Hon'ble Shri Justice <b>R.D. DHANUKA</b> (Court Room No. 10)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Civil Writ-Petitions and Civil Revision applications against Orders of Civil Courts and orders of Judicial Authorities constituted under different statues (except Rent Act). (B) All Civil Writ Petitions against the orders of Maharashtra Revenue Tribunal.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>
15	<p>The Hon'ble Smt. Justice <b>S.S. JADHAV</b> (Court Room No. 06)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein:-</p> <p>(A) Civil Writ Petitions arising from (i) Orders of School Tribunals . (ii) Orders of University Tribunals. (iii) Orders passed by Education Officer. (B) Civil Writ Petitions arising from Industrial / Labour Laws.</p> <p style="text-align: center;"><b>AND</b> <b>ORIGINAL SIDE MATTERS</b></p>
16	<p>The Hon'ble Shri Justice <b>K.R. SHRIRAM</b> (Court Room No. 16 A) Commercial Division</p>	<p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p>
17	<p>The Hon'ble Shri Justice <b>G.S. PATEL</b> (Court Room No. 37) Commercial Division</p>	<p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p>

18	The Hon'ble Smt Justice <b>REVATI MOHITE-DERE</b>  (Court Room No. 24)	<b>APPELLATE SIDE MATTERS</b> For admission, hearing and order matters therein :- (A) Civil Writ-Petitions and Civil Revision applications against Orders of Quasi Judicial Authorities constituted under different statues (except Rent Act).
19	The Hon'ble Shri Justice <b>A.S. GADKARI</b> (Court Room No. 2)	<b>APPELLATE SIDE MATTERS</b> For admission, hearing and order matters therein :- (A) All Criminal Writ Petitions and Criminal Applications under Section 482 of Cr.P.C. (B) Criminal Revision Applications.
20	The Hon'ble Shri Justice <b>A.K. MENON</b>  (Court Room No.19) <b>Commercial Division</b>	<b>ORIGINAL SIDE MATTERS</b>
21	The Hon'ble Shri Justice <b>A.M. BADAR</b> (Court Room No. 22 Annex)	<b>APPELLATE SIDE MATTERS</b> For admission, hearing and order matters therein :- (A) All Criminal Appeals including all Applications therein. (B) Applications under Section 407 of Cr.P.C. (C) Criminal work not assigned to other Courts, including all Applications for leave to appeal.
22	The Hon'ble Smt. Justice <b>ANUJA PRABHUDESSAI</b> (Court Room No. 25 Annex)	<b>APPELLATE SIDE MATTERS</b> For admission, hearing and order matters therein:- Anticipatory Bail Applications and Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters arising from Districts except Greater Mumbai and Thane District (including Palghar).
23	The Hon'ble Dr. Smt. Justice <b>SHALINI PHANSALKAR- JOSHI</b>  (Court Room No. 29 Annex)	<b>APPELLATE SIDE MATTERS</b>  (A) All First Appeals. (B) All Appeal From Orders.

24	The Hon'ble Shri. Justice <b>P.D. NAIK</b> (Court Room No. 17 Annex)	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications and Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar).</p>
25	The Hon'ble Shri Justice <b>ARUN M. DHAVALE</b> (Court Room No. 26 Annex)	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>(A) All Second Appeals. (B) All Miscellaneous Civil Applications. (C) All Civil Work Not Assigned to other Courts.</p>

**NOTE**

- 1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- 2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.
- 3) Applications/petitions for review/clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available, be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.
- 4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available and the Junior Judge is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice A.A. Sayed** and the Junior Judge of the former Division Bench.
- 5) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Division Bench of which both the Judges are not available be placed before the Division Bench headed by the **Hon'ble Shri Justice A. A. Sayed**.
- 6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.
- 7) Contempt Petition (Civil) will be taken up by the concerned Division Bench or



Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

- 8) The Larger Benches and Special Benches will as far as possible be constituted on **Friday**.
- 9) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.
- 10) In respect of all Part-heard matters, those shall cease to be Part-heard after change in assignment. However, in case, a proposal for hearing of Part-heard matters is forwarded by concerned Bench/ Court, on the parties making such request, such proposal will be placed before the Hon'ble the Acting Chief Justice. Only upon approval of such proposal by the Hon'ble the Acting Chief Justice, such matters, will be assigned to concerned Bench / Court.

High Court, Appellate Side,  
Bombay.

By order

Date : 16<sup>th</sup> August 2018

Sd/-  
(Ajit N. Mare)  
Registrar (Judl-I)